

**Demand for construction of canal by raising embankment on river Yamuna  
at village Augasi in Baberu Block, Uttar Pradesh**

**विशम्भर प्रसाद निषाद** (उत्तर प्रदेश) : महोदय, उत्तर प्रदेश के जनपद बांदा फतेहपुर के बीच यमुना नदी बहती है। बुंदेलखंड के जनपद बांदा, चित्रकूट में कई ब्लॉक डार्क जोन घोषित होने के कारण सिंचाई हेतु किसानों को निजी/सरकारी नलकूप लगवाने पर रोक लगा दी गई है। दोनों जनपदों में लाखों एकड़ भूमि असिंचित है। यदि यमुना नदी में ग्राम औगासी ब्लॉक बबेरु के पास तटबंध बनाकर गंगा नहर की तरह यमुना नहर बना दी जाए, तो कई जिलों की सिंचाई हो सकती है, जिससे लाखों किसानों को सिंचाई की सुविधा मिलेगी और पैदावार की बढ़ोतरी होगी।

अतः मैं केंद्र सरकार से अनुरोध करता हूँ कि उत्तर प्रदेश में यमुना नदी में ग्राम औगासी ब्लॉक बबेरु के पास तटबंध बनाकर गंगा नहर की तरह यमुना नहर बनाए जाने हेतु निर्देश जारी करने की कृपा करें।

THE VICE-CHAIRMAN (SHRI V.P. SINGH BADNORE): Thank you. Shri Mansukh L. Mandaviya, absent. Now, Dr. K.V.P. Ramachandra Rao.

**Demand for Implementation of Provisions of Andhra Pradesh  
Reorganisation Act, 2014**

DR. K.V.P. RAMACHANDRA RAO (Telangana): Respected Vice-Chairman, Sir, the Andhra Pradesh State Reorganisation Act, 2014, provides for taking appropriate fiscal measures, including offer of tax incentives by the Government of India, to the successor States in order to promote industrialization and economic growth in both the States and for special development package for the backward regions of the successor State of Andhra Pradesh, in particular for the districts of Rayalaseema and north coastal Andhra Pradesh. The then Prime Minister announced specific steps to address the concerns of all the regions of the State, particularly of Seemandhra, including 'Special Category' status to the successor State of Andhra Pradesh for a period of five years so as to put the finances of the State on a firmer footing. The then Leader of the Opposition suggested amendments for administration of the joint capital and to place Greater Hyderabad Municipal Corporation under Governor Rule or make it Union Territory. Some Members demanded for 'Special Category' status for ten years. But the provisions of the Act are not being adopted, creating frustration in the minds of the people and thus creating adverse impact on the affairs of the States. I, therefore, urge upon the Government of India to take immediate steps for (i) implementation of Andhra Pradesh Reorganisation Act, 2014, in total, benefiting both the successive States of Andhra Pradesh and Telangana in order to promote industrialization and economic growth in both the States, (ii) extending 'Special Category' status to successor State of Andhra Pradesh for a period of ten years and (iii) reviewing the implementation of the Act and bring amendments in the Act as suggested by the then Leader of the Opposition. Thank you very much, Sir.